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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1342/2003

Monday, this the 26th day of May, 2003

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri Govindan S. Tampi, Member (A)

Const. Krishnan Kuttry  
s/o Sudershan, Village Thopplimele  
Puthen, Veedu, Thenoor Konam, Kerala

..Applicant

(By Advocate: Shri A. Rajendran for Shri  
M.K.Balakrishnan)

Versus

1. Govt. of NCT of Delhi  
through Secretary (Home)  
Delhi Secretariat, Delhi
2. The Addl. Dy. Commissioner of Police  
West District, New Delhi

..Respondents

O R D E R (ORAL)

**Shri Justice V.S.Aggarwal:**

By virtue of the present application, Constable Krishnan Kuttry seeks to assail an order passed by the disciplinary authority, i.e., the Additional Deputy Commissioner of Police. The order as such is appealable and, therefore, the applicant may, if so advised, exhaust the remedies available in law before filing the present application. As for present, he does not press the application.

2. Allowed as prayed. Subject to aforesaid, OA is dismissed as withdrawn.

(Govindan S. Tampi)  
Member (A)

/sunil/

(V.S. Aggarwal)  
Chairman